

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No. 3088/2003

New Delhi. this the 19th day of December, 2003

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman**  
**Hon'ble Mr. S.A. Singh, (A)**

Sumitra Devi,  
W/o Shri Ved Prakash,  
Safai Karamchari,  
Burn Ward-2,  
Dr. Ram Manohar Lohia Hospital,  
New Delhi

....Applicant

(By Advocate: Shri M.N. Siddiqui)

versus

1. Union of India,  
Through the Secretary,  
Ministry of Health  
Shastri Bhawan,  
New Delhi.
2. The Director,  
Dr. Ram Manohar Lohia Hospital,  
New Delhi.
3. Deputy Director(Administration),  
Dr. Ram Manohar Lohia Hospital,  
New Delhi. ....Respondents

ORDER (ORAL)

By Justice V.S. Aggarwal, Chairman

In terms of the advertisement of 21/22.8.1999 and on the basis of the recommendations of the Selection Committee, certain persons were appointed. One Mukesh Kumar had filed OA No. 1188/2001 which was decided by this Tribunal on 22.8.2002. A direction was issued by this Tribunal that seven vacancies together with other, which have been arising in the meanwhile, should be notified afresh and fresh selection should be made. In terms thereto, a show cause notice has been issued to the applicant besides four others mentioning

*MS Ag*

(3)

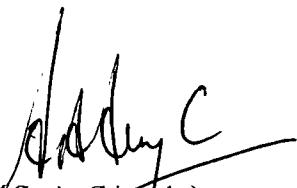
-6-

that the same is in accordance with the directions of this Tribunal.

2. Applicant's learned counsel informs us that the applicant has answered the said show cause notice. No final order has yet been passed.

3. At this stage, when no order has been passed by the respondents, we are of the considered view that present application is premature and, therefore, the same is dismissed as such. We make it clear that nothing said herein is an expression of opinion on the merits of the case.

DASTI.

  
(S. A. Singh)  
Member (A)

  
(V. S. Aggarwal)  
Chairman

/na/